

Repealed by Act 48 of 1952.

Act No. XXIX of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 22nd April, 1949.)

An Act to amend the Dock Workers (Regulation of Employment) Act, 1948

WHEREAS it is expedient to amend the Dock Workers (Regulation of Employment) Act, 1948 (IX of 1948), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Dock Workers (Regulation of Employment) Amendment Act, 1949.

2. **Amendment of section 3, Act IX of 1948.**—For clause (j) of sub-section (2) of section 3 of the Dock Workers (Regulation of Employment) Act, 1948, the following clause shall be substituted, namely:—

“(j) for constituting, whether as a body corporate or otherwise, the authority to be responsible for the administration of the scheme;”

Price anna 1 or 1½d.

GIPD—S1—140—M of Law—9-9-49—5,000